

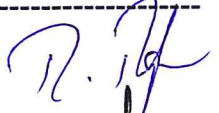

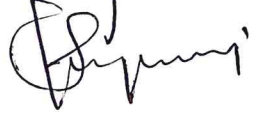
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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 10.30 AM

CORAM: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, TECHNICAL MEMBER

APPLICATION NUMBER :
PETITION NUMBER : TCP/164/2016
NAME OF THE PETITIONER(S) : JOSEPH SELVAKUMAR
NAME OF THE RESPONDENT(S) : CHANDRA ROYAL INN PVT LTD
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	R. RAJESH	Counsel for R1 & R2	
2.	P. Stella Mary. (for) K. Moorthy.	Counsel for Petitioner	
3.	A SATHIYAMURTHI for Gensh and Gensh.	Counsel for R3	

ORDER

Ms. P. Stella Mary, Counsel for Petitioner present. Mr. R. Rajesh, Counsel for R-1 and R-2 and Mr. A. Sathiyamurthi, Counsel for R-3 along with the party present. Our attention is drawn to the order passed on 5th October 2016. As per the said order, the Respondent is holding 51% shares in the Company and he being one of the Directors may visit the office premises along with the Chartered Accountant and one Assistant on 21.06.2017 and 22.06.2017 during office hours. In order to ascertain the upkeeping of the Books of Accounts and Registers pertaining to Management and day-to-day affairs of the R1 Company, Counsel for Petitioner is directed to file the counter. Both parties are directed to maintain the peace and order. Counsel for Respondent shall file an affidavit within one week of his visit before this Bench as to the condition of the books of accounts and registers pertaining to day-to-day affairs of the 1st Respondent Company and the payment of the statutory dues. Both the parties are directed to submit the final arguments on next date of hearing. Put up on 12.07.2017 at 10.30 A.M.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)